

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 177 OF 2018 &
IA NO. 867 OF 2018

Dated: 5th December, 2018

Present: HON' BLE MR. JUSTICE N.K. PATIL, JUDICIAL MEMBER
HON' BLE MR. RAVINDRA KUMAR VERMA, TECHNICAL MEMBER

In the matter of:

M/s Amplus KN Solar Private Limited & Anr.

.... **Appellant(s)**

Vs.

Karnataka Electricity Regulatory Commission Ors.

.... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Rahul Kinra
Mr. Aditya Gupta

Counsel for the Respondent (s) : Mr. Balaji Srinivasan
Mr. Siddhant Kohli
Mr. Mayank Kshirsagar for R-2 to 5

Mr. Ashok Bannidini
Ms. Unne Salma for R-6

ORDER

The learned counsel appearing for the Respondent Nos.2 to 5 prays for another four weeks time to enable them to file the reply in the matter and learned counsel appearing for the Respondent No. 6 prays for two weeks time to enable them to file the reply in the matter.

Submissions made by the learned counsel appearing for the Respondent Nos.2, to 5 & 6 as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos.2 to 5 & 6 are permitted to take necessary steps for filing their reply with the application for condonation of delay for filing the Reply by 04.01.2019, as a last chance after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by 06.02.2019 after duly serving copy on the other side.

The interim order granted earlier by this Tribunal will continue till the next date of hearing.

List this matter on **18.02.2019**, as agreed by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member

Pr/pk

(Justice N. K. Patil)
Judicial Member